

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00886/2016

Jabalpur, this Tuesday, the 03rd day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Vinod Singh Raghuvanshi Son of Shri Sheo Narayan Singh Rajput Aged about 30 years, Occupation unemployed
2. Shiv Narayan Singh, aged about 58 years S/o Shri Guljar Singh, Senior Loco Pilot Goods/Loco Passenger Bijuri Distt. Anuppur (M.P.) Both R/o Railway Quarter No.62/01, Old Railway Colony Bijuri Post Bijuri District
Anuppur (M.P.) PIN 484440
(By Advocate –**Shri K.K. Gautam**)

-Applicants

1. Union of India, through General Manager, South Eastern Central Railway Bilaspur (C.G.) PIN 495004
2. Divisional Railway Manager (P) South Eastern Central Railway Bilaspur (C.G.) PIN 495004
3. Chairman Railway Recruitment Cell R.T.S. Colony, Near Central School/South Eastern Central Railway
Bilaspur (C.G.) PIN 495004
4. Divisional Personnel Officer, South Eastern Central Railway, Divisional Personnel Branch,
Bilaspur (C.G.) PIN 495004
(By Advocate –**Shri Vijay Tripathi**)

- Respondents

O R D E R (Oral)

By Navin Tandon, AM:-

The applicants have sought for employment with the respondent-department under the Liberalized Active Retirement

Scheme for Guaranteed Employment for Safety Staff (for short 'LARSGESS').

2. Shri Vijay Tripathi, learned counsel for the respondents submitted that in view of the decision by Hon'ble High Court of Punjab and Haryana in case of Kala Singh and Ors. vs. Union of India and Ors., Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

3. The plea of the applicants is that his case pertains to the period when the order of Hon'ble High Court with regard to revisiting the scheme had not been pronounced.

4. Learned counsel for the applicants further states that he may be permitted to withdraw this Original Application with liberty to file it afresh as and when the cause of action arises.

5. Considering all the facts of this case, the applicants are permitted to withdraw this Original Application with liberty to file a fresh Original Application as and when cause of action arises.

6. This Original Application is accordingly disposed of as withdrawn with liberty as aforesaid.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

kc